HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH NOTIFICATION

No. 211

Dated: 28:11-2025

In exercise of the powers conferred under Rule 3-A of Chapter-6, Part-B, Punjab and Haryana High Court Rules and Orders, Volume V, Hon'ble the Chief Justice has been pleased to order that Number on Rolls (NoR) in respect of Sh.Bikramjit Aroura, Advocate, Enrolment No.P/398/1997, enrolled on Roll of Advocates at Number on Rolls (NoR) – PH221129, vide Notification No.123 dated 30.05.2022, has been made non-functional, due to joining the Haryana Superior Judicial Services.

BY ORDER OF HON' BLE THE CHIEF JUSTICE.

(REGISTRAR GENERAL)

Endst.No.34581 XIII.D [Rules (ROA)] / 8-R

Dated: 18.11.2025

Copy forwarded to:-

- 1. The Controller, Printing and Stationery Department, Punjab with the request that the notification may be published in Punjab Gazette Part-III.
- 2. The Controller, Printing and Stationery Department, Haryana with the request that the notification may be published in Haryana Gazette Part-III.
- 3. The Controller, Printing and Stationery Department, U.T. Chandigarh with the request that the notification may be published in U.T. Chandigarh Gazette Part-III.
- 4. The Chairman, Bar Council of Punjab and Haryana, Law Bhawan, Sector-37-A, Chandigarh for information.
- 5. The President, Punjab and Haryana High Court Bar Association, Chandigarh for information.
- 6. Superintendent Lok Adalat, Litigation, Computer, DRR & CRC Branches of this Court for information.

(REGISTRAR GENERAL)